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Uniersity Of Health Sciences, Lahore Ordinance, 2002

58 of 2002

[28 September 2002]

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SCHEDULE 1 :- SCHEDULE I

Uniersity Of Health Sciences, Lahore Ordinance, 2002

58 of 2002

[28 September 2002]

An Ordinance to provide for the establishment of the University of Health Sciences, Lahore. Preamble.- Whereas it is expedient to provide for the establishment of the University of Health Sciences, Lahore and for matters ancillary and connected thereto in the manner hereinafter appearing; And whereas the Provincial Assembly of the Punjab is dissolved and the Governor is satisfied that circumstances exist which render it necessary to take immediate action; And whereas under Article 4 of the Provisional Constitution (Amendment) Order No.9 of 1999, as amended by the Chief Executive Order No.11 of 2000, the Governor of a Province issue and promulgate an Ordinance; Now, therefore, in may exercise of the aforesaid powers and all other powers enabling him in that behalf, the Governor of the Punjab is pleased to make and promulgate the following Ordinance:-

1. Short Title And Commencement :-

(1) This Ordinance may be called the University of Health Sciences, Lahore Ordinance, 2002.

(2) It shall come into force at once.

2. Definitions :-

In this Ordinance, unless there is anything repugnant in the subject or context-

(i) "Academic Council" means the Academic Council of the University;

(ii) "affiliated" when used in relation to a medical college or institution means a college or institution affiliated to the University but not maintained or administered by it;

(iii) "Authority" means any of the Authorities of the University specified in section 22;

(iv) "Board" means the Board of Governors of the University constituted under section 23;

(v) "Chairman of a Department" means head of a teaching department;

(vi) "Chancellor" means the Chancellor of the University;

(vii) "Chief Executive" means the Chief Executive of the University appointed under section 15;

(viii) "Collector" means the Collector appointed by the Government under section 8 of the Punjab Land Revenue Act, 1967 (XVII of 1967);

(ix) "College" means a constituent college or affiliated college;

(x) "constituent college" means a college maintained and administered by the University;

(xi) "Dean" means the Chairperson of the Board of a Faculty;

(xii) "Director" means the director of an institute;

(xiii) "Executive Committee" means the Executive Committee of the University;

(xiv) "Faculty" means a faculty of the University;

(xv) "Government" means the Government of the Punjab;

(xvi) "Governor" means the Governor of the Punjab;

(xvii) "institute" means a teaching unit of the University;

(xviii) "medical institution" means any school, institute, college or institution imparting medical education or teaching health sciences;

(xix) "officer" means an officer of the University specified in section 8;

(xx) "prescribed" means prescribed by Statutes, Regulations or Rules;

(xxi) "Principal" means the head of a College;

(xxii) "Professor Emeritus" means a retired Professor working in a Faculty in an honorary capacity;

(xxiii) "Pro Vice Chancellor" means the Pro Vice Chancellor of the University;

(xxiv) "Syndicate" means the Syndicate of the University;

(xxv) "Statutes", "Regulations" and "Rules" mean respectively the Statutes, the Regulations and the Rules made or deemed to have been made under this Ordinance;

(xxvi) "teachers" include Professors, Associate Professors, Assistant Professors, Lecturers and research staff engaged whole-time by the University for teaching graduate, honours or post graduate classes and such other persons as may be recognized to be teachers by the University;

(xxvii) "University" means the University of Health Sciences, Lahore constituted under this Ordinance; and

(xxviii) "Vice Chancellor" means the Vice Chancellor of the University.

3. Incorporation :-

(1) There shall be established a University to be called the University of Health Sciences, Lahore.

(2) The University shall be a body corporate having perpetual succession and a common seal and may sue and be sued by the said name.

(3) The University shall be competent to acquire and hold property, both movable and immovable and to lease, sell or otherwise transfer any property which vests in or has been acquired by it.

<u>4.</u> Powers Of The University :-

The University shall have the powers to-

(i) provide for instruction in such branches of learning, as it may deem fit and to make provision for research and for the advancement and dissemination of knowledge in such manner as it may determine;

(ii) prescribe courses of studies to be taught in the medical institutions, affiliated and constituent colleges;

(iii) hold examinations and to award and confer degrees, diplomas, certificates and other academic distinctions to and on persons who have been admitted to and have passed its examinations under prescribed conditions;

(iv) confer, in the prescribed manner, honorary degrees or other academic distinctions on approved persons;

(v) confer degrees on persons who have carried on independent research under prescribed conditions;

(vi) provide for teaching specified courses of training for persons not being students of the University and grant certificates and diplomas to such persons;

(vii) affiliate or disaffiliate colleges and other medical institutions in the prescribed manner;

(viii) admit colleges and other educational institutions to its privileges or withdraw such privileges in the prescribed manner;

(ix) inspect colleges and medical institutions, affiliated or seeking affiliation;

(x) accept the examinations passed and the periods of study spent by the students of the University at other Universities, Colleges or places of learning as equivalent to such examinations and periods of study in the University, as it may determine, and to withdraw such acceptance;

(xi) co-operate with other Universities and authorities in such manner, and for such purposes as it may determine;

(xii) institute Professorships, Associate Professorships, Assistant Professorships and Lectureships and any other posts and to appoint persons thereto;

(xiii) create posts in connection with teaching, research, publication, extension, training and administration of its affairs and for any other related purposes and appoint persons thereto on such terms and conditions as it may determine;

(xii) recognize as teachers such persons as it may deem fit;

(xiv) institute and award fellowships, scholarships, bursaries, medals and prizes in the prescribed manner;

(xv) establish institutes, colleges, departments, centers of advance and other centers of learning studies, museums for the development of teaching and research and to make such for their maintenance, arrangements management and administration as it may determine;

(xvii) control the residence of students of the University and to establish and maintain halls of residence and approve any place as hostel for lodging of students;

(xviii) supervise and control the discipline of students of the University, to promote the co-curricular and recreational activities of students and to make arrangements for promoting their health and general welfare; (xix) take disciplinary action against, and impose penalty on, students in the prescribed manner;

(xx) charge and receive such fees and other payments as it may determine;

(xxi) make provisions for research and advisory services and with these objects to enter into arrangements with other institutions, or with public or private bodies under prescribed conditions;

(xxii) enter into, carry out, vary or cancel contracts;

(xxiii) receive and manage property transferred and any grants, bequests, trusts, gifts, donations, endowments and other contributions made to the University and to invest any fund representing such property, grants, bequests, trusts, gifts, donations, endowments or contributions in such manner as it may deem fit;

(xxiv) provide for the printing and publication of research and other works; and

(xxv) do all such other acts or things, whether incidental to the powers aforesaid or not, as may be requisite to further the objectives of the University as a place of education, learning and research.

5. Jurisdiction Of The University :-

(1) The University shall exercise the powers conferred on it by or under this Ordinance within the territorial limits in the Province of the Punjab and in respect of the constituent colleges:

Provided that Government may, in consultation with the University, by general or special order, modify the extent and scope of the aforesaid powers of the University with regard to such territorial limits or institutions.

(2) The University may admit to its privileges under prescribed conditions, a medical institution falling within territorial limits of another University, whether inside or outside Pakistan; provided that the consent of such other University and the sanction of Government is first obtained.

6. University Open To All Classes, Creeds, Etc :-

The University shall be open to all and no one shall be denied the privileges of the University on the grounds of religion, race, class, colour or creed.

7. Teaching In The University :-

(1) All recognized teaching in various courses shall be conducted by the University, and affiliated or constituent Colleges in the prescribed manner, and may include lectures, tutorials, discussions, seminars, demonstrations as well as practical work in laboratories, hospitals and workshops, and other methods of instruction.

(2) The teaching in any prescribed course in the University, medical institutions and affiliated or constituent colleges shall be organized by such Authority, as may be prescribed.

(3) The courses and the curricula for teaching in the University, medical institutions and affiliated or constituent colleges shall be such as may be prescribed.

(4) A continuous evaluation shall be built into the system of studies.

(5) A degree, diploma or certificate shall not be awarded to a student unless he has passed the examination in the subjects as may be prescribed.

8. Officers Of The University :-

The following shall be the officers of the University:-

(i) the Chancellor;

(ii) the Vice Chancellor;

(iii) the Pro Vice Chancellor;

(iv) the Chief Executive;

(v) the Director of Institute;

(vi) the Deans of constituent medical colleges;

(vii) the Chairmen of teaching departments;

(viii) the Registrar;

(ix) the Treasurer;

(x) the Controller of Examinations;

(xi) the Librarian; and

(xii) such other officers as may be prescribed.

9. Chancellor :-

(1) The Governor of the Punjab shall be the Chancellor of the University.

(2) The Chancellor or his nominee shall preside at the convocation of the University.

(3) Where the Chancellor is satisfied that the proceedings of any Authority or the orders of any officer are not in accordance with the provisions of this Ordinance, the Statutes, the Regulations or the Rules, he may, after calling upon such Authority or officer to show cause why such proceedings or orders should not be annulled, by order in writing, annul such proceedings or orders.

(4) Every proposal to confer an honorary degree shall be subject to confirmation by the Chancellor.

(5) The Chancellor shall have the power to assent to such Statutes as are required to be submitted to him by the University or withhold assent or refer them back to the University for reconsideration.

(6) The Chancellor may remove any person from the membership of any Authority if such person-

(i) has become of unsound mind; or

(ii) has become subject to an incapacity which prevents him from functioning as a member of such Authority; or

(iii) does not attend three consecutive meetings of the Authority, without intimation to the Vice Chancellor; or

(iv) remains absent from the country for more than six months without intimation to the Vice Chancellor; or

(v) has been convicted by a court of law of an offence involving moral turpitude:

Provided that no order under this sub section shall be passed unless the person to be affected thereby is provided an opportunity of being heard.

10. Revisional Powers Of The Chancellor :-

The Chancellor may, of his own motion or otherwise, call for and examine the record of any proceedings in which an order has been passed by any authority for the purpose of satisfying himself as to the correctness, legality or propriety of any finding or order and may pass such order as he may deem fit.

11. Visitation :-

(1) The Chancellor may cause an inspection or inquiry to be made in respect of any matter directly or indirectly connected with the affairs of the University and shall, from time to time, appoint one or more persons as he may deem fit, to conduct inspection of-

(i) the University, its buildings, laboratories, libraries, museums, workshops and equipment;

(ii) any medical institution, college or hostel maintained, recognized by or constituent to the University;

(iii) the teaching and other work conducted by the University; and

(iv) the conduct of examinations held by the University.

(2) The Chancellor shall give notice to the Syndicate or the Executive Committee, as the case may be, his intention to cause an inspection or inquiry to be made under sub section (1) and the Syndicate or the Executive Committee shall be entitled to be represented thereat.

(3) After the inspection or inquiry is completed, the Chancellor shall cause his views as a result thereof to be communicated to the Syndicate or the Executive Committee, as the case may be, and after ascertaining the reaction of the Syndicate or the Executive Committee, the Chancellor may advise the Syndicate or the Executive Committee to refrain from taking an action or to take such action, and within such time, as he may specify in this behalf. (4) Where the Syndicate or the Executive Committee, as the case may be, fails to carry out the advice of the Chancellor given under sub section (3), the Chancellor may, after considering the explanation or representation, if any, made by the Syndicate or the Executive Committee issue such directions as he may deem fit, and the Vice Chancellor or the Chief Executive, as the case may be, shall comply with such directions.

12. Vice Chancellor :-

(1) The Chancellor shall, on the advice of the Chief Minister of the Punjab, appoint the Vice Chancellor for a term not exceeding four years.

(2) The Chief Minister shall tender advice on the basis of recommendation of the Search Committee.

(3) The Search Committee shall recommend to the Chief Minister, in order of preference, a panel of three persons who are suitable for the appointment as Vice Chancellor.

(4) The Search Committee shall follow the procedure, for search or selection of the panel of persons for the post of Vice Chancellor, as may be determined by the Government.

(5) A person shall not be eligible for the post of Vice Chancellor unless he is at least qualified to be a professor in a medical college, institute or university.

(6) The Chancellor shall, on the advice of the Chief Minister, determine the terms and conditions of service of the Vice Chancellor.

(7) If the office of the Vice Chancellor is vacant or the Vice Chancellor is absent or is unable to perform the functions of his

office due to illness or some other cause, the Pro-Vice Chancellor shall perform the duties of the Vice Chancellor.

(8) In this section, Search Committee means a Search Committee notified by the Government and consisting of at least three persons out of which at least one person shall be from the medical profession.

13. Powers And Duties Of The Vice Chancellor :-

(1) The Vice Chancellor shall-

(i) exercise general control and supervision over all academic matters including curriculum development, courses of studies, the syllabi, teaching and research;

(ii) exercise general control and supervision over the system of examinations in the University;

(iii) direct the activities connected with the execution of programmes for instructions, training, research, demonstration, services to community, etc.;

(iv) in the absence of the Chancellor, if nominated, preside at a convocation of the University and shall, if present, preside at the meetings of the Authorities or other bodies of the University, colleges and institutes of which the Vice Chancellor may or may not be the head.

(v) appoint paper setters and examiners for all examinations of the University after receiving panels of names from the relevant Authority;

(vi) appoint teachers, officers, members and such other persons of the academic staff of the University as may be necessary, in accordance with the policies and procedures approved by the Board so as to ensure the highest intellectual and moral qualities in the persons appointed; provided that the appointments in posts in basic pay scale 17 or above shall be made on the recommendations of the Selection Board;

(vii) make such arrangements for the scrutiny of papers, markings and results as he may consider necessary;

(viii) direct teachers, officers and employees of the University to take up such assignments in connection with teaching, research, examinations, and such other academic activities in the University as he may consider necessary for the purpose of the University; and

(ix) appoint visiting professors in various disciplines for a period not more than one academic year on the terms and conditions as prescribed.

(2) The Vice Chancellor may in an emergency, which in his opinion requires immediate action, take such action as he may consider necessary and shall forthwith seek approval of the Board as to the action taken in emergency.

14. Pro Vice Chancellor :-

(1) The Chancellor shall appoint one or more Pro Vice Chancellors, as he may think necessary, from a panel recommended by the Vice Chancellor.

(2) A Pro Vice Chancellor shall be appointed on such terms and conditions as the Chancellor may determine.

(3) A Pro Vice Chancellor shall hold office during the pleasure of the Chancellor for a term not exceeding four years.

(4) A Pro Vice Chancellor shall have such powers and duties, as may be prescribed by the Syndicate on the recommendations of the Vice Chancellor.

(5) A Pro Vice Chancellor, if directed by the Vice Chancellor, shall preside over the meetings of the Authorities of which the Vice Chancellor is the Chairman.

15. Chief Executive :-

(1) The Chief Executive shall be appointed by the Governor on such terms and conditions as the Governor may determine, and shall hold office for a term of three years:

Provided that after the completion of first term of the Chief Executive the Governor may or may not appoint a new incumbent and, in case no further appointment is made, may entrust the powers and functions of the Chief Executive to the Vice Chancellor.

(2) At any time when the office of Chief Executive is vacant or he is absent or is unable to perform the functions of the office due to illness or some other cause, the Governor shall make such arrangements for the performance of the duties of the Chief Executive as he may deem fit.

16. Powers And Duties Of The Chief Executive :-

(1) Subject to the other provisions of this Ordinance, the Chief Executive shall be the chief executive officer and shall ensure that the provisions of this Ordinance, the Statutes, the Regulations and the Rules are faithfully observed in order to promote the general

administration with regards to the finance, budget and accounts of the University and shall have all powers necessary for this purpose.

(2) The Chief Executive may take such action, in an emergency, as he may consider necessary and shall report, thereafter as soon as possible, the action so taken to the officer, Authority, or other body, which in the ordinary course would have taken that action.

(3) The Chief Executive may appoint officers and such other persons of the administrative staff as may be necessary, on contract for a period not more than two years and extendable by the Board on satisfactory performance, in accordance with the policies and procedures approved by the Board so as to ensure the supervision and management of the property of the University; provided that the appointments in posts in basic pay scale 17 or above shall be made on the recommendations of the Selection Board.

(4) The Chief Executive may suspend, punish and remove from service, in the prescribed manner, such officers and other employees whom he is empowered to appoint.

(5) The Chief Executive shall be responsible for the implementation of the decisions of the Board and for the execution of the programmes of the University in accordance with the guidelines and policies formulated by the Board.

(6) The Chief Executive shall-

(i) submit plans of work and budget estimates of the University for the consideration and approval of the Board;

(ii) authorize expenditure provided for in the approved budget;

(iii) re-appropriate fully within the approved budget and report it to the Board in the next meeting;

(iv) submit to the Board, in accordance with the rules of procedure made by it, reports on execution of the plan of action;

(v) create and fill temporary posts relating to accounts, budgets and administration for a period not exceeding six months; and (vi) undertake any work assigned by the Board

(vi) undertake any work assigned by the Board.

17. Registrar :-

(1) The Registrar shall be a whole time officer of the University and shall be appointed by the Chancellor on the recommendations of the Chief Executive, who shall consider for this purpose a panel of three persons recommended by a Search Committee appointed by the Board and headed by the Vice Chancellor, on such terms and conditions as may be determined by him. (2) Under the general supervision of the Vice Chancellor the Registrar shall-

(i) be the custodian of the common seal and the academic records of the University;

(ii) maintain a Register of Registered Graduates in the prescribed manner;

(iii) conduct elections of members to the various Authorities in the prescribed manner;

(iv) be the Secretary of the Board, the Syndicate, the Executive Committee, the Academic Council, the Advance Studies & Research Board, the Selection Board and such other committees as may be prescribed; and

(v) perform such other duties as may be specified by the Vice Chancellor and other Authorities from time to time.

18. Treasurer :-

(1) The Treasurer shall be a whole time officer of the University appointed by the Chancellor on the recommendations of the Chief Executive on such terms and conditions as the Board may determine.

(2) Under the general supervision of the Chief Executive, the Treasurer shall-

(i) manage the property, the finances and the investments of the University;

(ii) prepare the annual and revised budget estimates of the University and present them to the Finance and Planning Committee, the Executive Committee and the Board;

(iii) ensure that the funds of the University are expended on the purposes for which they are provided;

(iv) be the Secretary of the Finance and Planning Committee; and(iv) perform such other duties as may be prescribed.

19. Controller Of Examinations :-

(1) The Controller of Examinations shall be a whole time officer of the University and shall be appointed by the Chancellor on the recommendations of the Vice Chancellor, who shall consider for this purpose a panel of three persons recommended by a Search Committee appointed by the Board and headed by a Pro Vice Chancellor, on such terms and conditions as may be determined by him.

(2) He shall be responsible for all matters connected with the

conduct of examinations and shall perform such other duties as may be prescribed.

20. Resident Auditor :-

The Resident Auditor shall be taken from the Office of the Auditor General of Pakistan on deputation on such terms and conditions as the Board may determine.

21. Other Officers :-

Subject to the provisions of this Ordinance the terms and conditions of service and the powers and duties of other officers of the University shall be such as may be prescribed.

22. Authorities :-

The following shall be the Authorities of the University:-

- (i) the Board of Governors;
- (ii) the Syndicate;
- (iii) the Executive Committee;
- (iv) the Academic Council;
- (v) the Selection Board;
- (vi) the Finance and Planning Committee;
- (vii) the Board of Faculties;
- (viii) the Advanced Studies and Research Board;
- (ix) the Discipline Committee; and
- (x) such other authorities as may be prescribed.

23. Board Of Governors :-

(1) The general supervision and control of the administrative, academic and financial affairs and the powers to lay down the policies of the University shall vest in a Board of Governors consisting of the following members:-

(i) five non official members from amongst educationists, eminent jurists, financial experts, philanthropists, management experts and distinguished retired civil or military officers;

(ii) the Vice Chancellor;

(iii) the Chief Executive;

(iv) the Secretary to Government of the Punjab, Finance Department; and

(v) the Secretary to Government of the Punjab, Health Department.

(2) The Registrar of the University shall act as Secretary of the Board but he shall not have the right to vote.

(3) The selection of members, other than ex officio members, shall be made from a panel of five individuals for each vacancy, prepared by the Health Department and approved by the Governor.

(4) The Chairman of the Board shall be elected by all the members of the Board from amongst the non-official members at its first meeting.

(5) A non-official member of the Board shall hold office for three years and shall be eligible for re-nomination on the expiry of his term unless the Chancellor, for reasons to be recorded terminates his membership earlier.

(6) The office of a non-official member of the Board shall become vacant if he resigns or fails to attend three consecutive meetings of the Board, without sufficient cause or leave of absence.

(7) The Governor shall perform functions of the Board till such time the Board becomes functional.

<u>24.</u> Powers And Functions Of The Board :-

(1) The powers and functions of the Board shall be to-

(i) formulate and approve the principles, policies and plans governing the activities and operations of the University so as to facilitate research, teaching and other academic works;

(ii) approve the Regulations prepared by the various Authorities;

(iii) prepare or have prepared and revised from time to time Rules and Regulations for the efficient and effective operation of the University;

(iv) create a component of the University such as faculties, departments, schools, colleges and institutions under its jurisdiction and to constitute such standing committees, councils and other administrative or academic advisory bodies, as it deems necessary, and to review their work;

(v) consider and approve plans of work and annual budget of the University;

(vi) call for and consider reports relating to the activities of the University and the execution of the plans of work and to direct the Chief Executive or Vice Chancellor to furnish information relating to any matter specified by the Board;

(vii) create or abolish such academic or administrative posts as it may deem necessary and on such terms and conditions as it may determine; (viii) appoint from amongst its members, the members of committees or sub committees as it may deem necessary; and

(ix) take all such initiatives as it may consider necessary or desirable for the efficient and effective management and functioning of the University.

(2) The Board may delegate any of its powers to the Chief Executive or Vice Chancellor under such conditions as it may deem fit to impose.

25. Meetings Of The Board :-

(1) The Board shall meet at least twice in a year on dates to be fixed by the Chairperson of the Board.

(2) A special meeting may be called at any time by the Chancellor, Chairperson of the Board, Chief Executive or Vice Chancellor, or on request by not less than five members of the Board to consider any matter of urgent nature.

(3) In case of special meeting a notice, not less than ten clear days, shall be given to the members of the Board and the agenda of the meeting shall be restricted to the matters for which the special meeting is called.

(4) The quorum for a meeting of the Board shall be one half of the total number of members, a fraction being counted as one.

(5) The decisions of the Board shall be expressed in terms of the views of the majority of members present and voting and in the event of equality of votes the Chairperson of the Board shall have, and exercise a casting vote.

26. Syndicate :-

(1) The Syndicate shall consist of-

(i) the Vice Chancellor, who shall be its Chairman;

(ii) the Secretary to Government of the Punjab, Health Department, or his nominee not below the rank of Additional Secretary;

(iii) the Secretary to Government of the Punjab, Finance Department, or his nominee not below the rank of Additional Secretary;

(iv) one Vice Chancellor of any public University in the Punjab to be nominated by the Chancellor;

(v) three heads of the teaching departments to be nominated by the Chancellor;

(vi) four eminent personalities to be nominated by the Chancellor;

(vii) two Principals of affiliated colleges to be nominated by the Government; and

(viii) the Registrar, who shall be its Secretary.

(2) The members of the Syndicate, other than the ex-officio members, shall hold office for three years.

(3) The number of members to constitute the quorum for a meeting of the Syndicate shall be eight.

<u>27.</u> Powers And Duties Of The Syndicate :-

(1) The Syndicate shall be the executive body for the academic affairs of the University and shall, subject to the provisions of this Ordinance and the Statutes, take effective measures to raise the standard of teaching, research and publication, and other academic pursuits.

(2) Without prejudice to the generality of the foregoing powers and subject to the provisions of this Ordinance and the Statutes, the Syndicate shall have the powers to-

(i) determine the form provided for the custody and regulate the use of the common seal of the University;

(ii) affiliate or disaffiliate medical institutions;

(iii) admit medical institutions to the privileges of the University and withdraw such privileges;

(iv) arrange for the inspection of affiliated and constituent colleges, teaching departments and Institutes;

(v) institute professorships, Associate Professorships, Assistant Professorships, Lectureships and other teaching posts, or to suspend or abolish such posts with the approval of the Board;

(vi) recommend for the creation or abolition of such administrative, academic, research, extension or other posts as may be necessary, for approval of the Board;

(vii) appoint Professors Emeritus on such terms and conditions as may be prescribed;

(viii) confer, with the prior approval of the Chancellor, honorary degrees in accordance with the conditions prescribed;

(ix) prescribe the duties of officers, teachers and other employees of the University;

(x) appoint members to the various Authorities in accordance with the provisions of this Ordinance;

(xi) consider regulations recommended by the Academic Council;

(xii) consider and recommend those drafts of the Statutes for the approval of the Chancellor which pertain to the terms and

conditions of the service of the University employees;

(xiii) regulate, determine and administer all other matters concerning the University and to this end exercise all necessary powers not specifically mentioned in this Ordinance and the Statutes, but not inconsistent with the provisions of this Ordinance; (xiv) delegate any of its powers to an Authority or officer or a committee or sub committee; and

(xv) perform such other functions as may be assigned to it by this Ordinance or the Statutes.

<u>28.</u> Executive Committee :-

(1) The Executive Committee shall consist of-

(i) the Chief Executive, who shall be its Chairman;

(ii) the Secretary to Government of the Punjab, Health Department, or his nominee not below the rank of Additional Secretary;

(iii) the Secretary to Government of the Punjab, Finance Department, or his nominee not below the rank of Additional Secretary;

(iv) the Controller of Examinations;

(v) the Registrar; and

(vi) one member co opted by the Chief Executive.

(2) The co opted member of the Executive Committee shall hold office for three years.

(3) The number of members to constitute the quorum for a meeting of the Executive Committee shall be four.

<u>29.</u> Powers And Duties Of The Executive Committee :-

(1) The Executive Committee shall be the executive body for the administrative affairs of the University and shall, subject to the provisions of this Ordinance and the Statutes, exercise general supervision over the affairs and management of the property of the University.

(2) Without prejudice to the generality of the foregoing powers and subject to the provisions of this Ordinance and the Statutes, the Executive Committee shall have the powers to-

(i) hold, control and administer the property and funds of the University;

(ii) govern and regulate, with due regard to the advice of the Finance and Planning Committee in this behalf, the finances, accounts and investments of the University and for that purpose to appoint such agents as it may deem fit;

(iii) consider and submit the annual report, and the annual and revised budget estimates to the Board;

(iv) transfer and accept transfer of movable and immovable property on behalf of the University;

(v) enter into, vary, carry out and cancel contracts on behalf of the University

(vi) cause proper books of accounts to be kept for all sums of money received and expended by the University and for the assets and liabilities of the University;

(vii) invest any money belonging to the University including any unapplied income, in any of the securities described in section 20 of the Trusts Act, 1882 (II of 1882) for the purchase of immovable property or in such other manner as it may determine, with the like power of varying such investment;

(viii) receive and manage property transferred, grants, bequests, trusts, gifts, donations, endowments and other contributions made to the University and to administer funds placed at the disposal of the University for a specified purpose;

(ix) provide the buildings, libraries, premises, furniture, apparatus, equipment and other means required for carrying out the work of the University and to establish and maintain halls of residences and hostels or approve or license hostels or lodgings for the residence of students; and

(x) perform such other functions as may be assigned to it by this Ordinance or the Statutes.

30. Academic Council :-

(1) The Academic Council shall consist of -

(i) the Vice Chancellor, who shall be its Chairman;

(ii) the Deans of the University;

(iii) the Directors of Institutes;

(iv) the Principals of affiliated and constituent colleges;

- (v) the Chairpersons of the teaching departments;
- (vi) the Professors including Professors Emeritus;
- (vii) five persons to be nominated by the Chancellor;

(viii) the Registrar;

(ix) the Controller of Examinations; and

(x) the University Librarian.

(2) The members of the Academic Council, other than ex-officio members, shall hold office for three years, and if the office of any

such member becomes vacant before the expiry of such term, such vacancy shall be filled in the prescribed manner.

(3) The quorum for a meeting of the Academic Council shall be one third of the total number of members, a fraction being counted as one.

<u>31.</u> Powers And Duties Of The Academic Council :-

(1) The Academic Council shall be the academic body of the University and shall, subject to the provisions of this Ordinance, the Statutes and the Regulations, have the powers to lay down proper standards of instruction, research, publication, examination, and to regulate and promote the academic life of the University, medical institutions, and affiliated and constituent colleges.

(2) Without prejudice to the generality of the foregoing powers and subject to the provisions of this Ordinance, the Statutes and the Regulations, the Academic Council shall have the powers to-

(i) advise the Syndicate on academic matters;

(ii) regulate the conduct of teaching, research, publications and examinations;

(iii) regulate the admission of students to the University and conduct examinations of affiliated colleges and medical institutions;(iv) regulate the award of scholarships, medals and prizes;

(v) regulate the conduct and discipline of students of the University, medical institutions and affiliated colleges;

(vi) propose to the Syndicate schemes for the constitution and organization of faculties, institutes and other academic bodies;

(vii) make Regulations on the recommendations of the Boards of Faculties and the Boards of Studies for approval of the Board;

(viii) propose Regulations for each academic year, on the recommendations of the Boards of Studies of the University, prescribing the courses of studies, the syllabi and the outlines of tests for all examinations; provided that, if the recommendations of a Board of Faculties or the Board of Studies are not received by the specified date, the Academic Council may, subject to the approval of the Syndicate permit such Regulations to continue for the next following year;

(ix) recognize the examinations of other Universities or examining bodies as equivalent to the corresponding examinations of the University;

(x) appoint members to the various Authorities in accordance with the provisions of this Ordinance; and

(xi) perform such other functions as may be prescribed by the Statutes.

<u>32.</u> Constitution, Functions And Powers Of Other Authorities :-

The constitution, functions and powers of the Authorities for which n o specific provision, or insufficient provision, has been made in this Ordinance shall be such as may be prescribed by the Statutes.

<u>33.</u> Appointment Of Committees By The Authorities :-

Any Authority may, from time to time, constitute such standing, special or advisory committees as it may deem fit, and may appoint such persons on these committees who are not its members.

<u>34.</u> Statutes :-

(1) Subject to the provisions of this Ordinance, Statutes may be made to prescribe and regulate all or any of the following matters:(i) the scales of pay and other terms and conditions of service of officers, teachers and other employees of the University and the constitution of their pension, insurance, gratuity, provident fund and benevolent fund;

(ii) the conduct and discipline of officers, teachers and other employees of the University;

(iii) the constitution, powers and duties of the Authorities and conduct of elections of such Authorities and related matters;

(iv) the affiliation and disaffiliation of medical institutions and related matters;

(v) admission of medial institutions to the privileges of the University and the withdrawal of such privileges;

(vi) the establishment of schools, institutes, faculties, colleges and teaching departments;

(vii) the powers and duties of officers, teachers and employees of the University;

(viii) conditions for appointment of Professors Emeritus;

(ix) conditions under which the University may enter into arrangements with public bodies or other organizations for purposes of research and advisory services;

(x) the general scheme of studies including the duration of courses, the system of examinations and the number of subjects and papers for examinations; (xi) the award of honorary degrees;

(xii) the maintenance of the Register of Registered Graduates;

(xiii) the conduct of elections for membership of Authorities of the University and related matters; and

(xiv) all other matters which, under this Ordinance, are to be or may be prescribed or regulated by the Statutes.

(2) The draft of the Statutes, for clause (i) of subsection (1) shall be proposed by the Syndicate to the Chancellor who may approve it with or without any modification, or refer it back to the Syndicate for reconsideration, or reject it:

Provided that-

(i) the Statutes affecting the constitution or powers of any Authority shall not be proposed or approved until such Authority has been given an opportunity of expressing its opinion in writing upon the proposal;

(ii) the Statutes for clause (i) of sub section (1) shall not be effective until they have been approved by the Chancellor; and

(iii) the Syndicate shall not have the power to make any Statutes concerning efficiency and discipline of officers, teachers and other employees of the University and such Statutes may be made by the Chancellor.

35. Regulations :-

(1) Subject to the provisions of this Ordinance and the Statutes, the Regulations may be made in respect of all or any of the following matters:-

(i) the courses of studies for degrees, diplomas and certificates of the University;

(ii) the manner and method of teaching conducted in the University, medical institutions and affiliated colleges;

(iii) the admission of students to the University and conditions under which they are admitted or allowed to take courses and examinations of the University, medical institutions and its affiliated colleges, and become eligible for the award of degrees, diplomas and certificates;

(iv) the fees and other charges to be paid by students for admission to the courses of studies and the examinations of the University;

(v) the conduct of examinations;

(vi) the conduct and discipline of students of the University;

(vii) the conditions of residence of the students of the University or

colleges including the levying of fees for residence in halls of residence and hostels and approval of hostels and lodgings for students;

(viii) the conditions for acquiring research degrees;

(ix) the institution of fellowships, scholarships, medals and prizes;

(x) the institution of stipends and free and half free studentships;

(xi) the academic costume;

(xii) use of the library;

(xiii) the formation of teaching departments and Boards of Studies; and

(xiv) other matters, which under this Ordinance or the Statutes, are to be or may be prescribed by the Regulations.

(2) The Academic Council shall prepare and submit the Regulations to the Syndicate which shall forward them for the approval of the Board with or without modifications, or refer them back to the Academic Council for reconsideration, or reject them.

(3) No Regulation shall be valid unless the Board has approved it.

<u>36.</u> Rules :-

The Authorities and the other bodies of the University may make Rules, consistent with this Ordinance, the Statutes and the Regulations, to regulate the conduct of their business:

Provided that the Board may direct the amendment or repeal of the Rules made by any Authority:

Provided further that if any such Authority is dissatisfied with such direction given by the Board, it may appeal to the Chancellor whose decision thereon shall be final.

<u>37.</u> Affiliation Of Medical Institutions :-

(1) All medical institutions, whether in public or private sector, located within the geographical boundaries of the province of the Punjab, whether affiliated with any other University, Examination Board or a Medical Faculty, notwithstanding anything contained in any other law for the time being in force, shall affiliate with the University within such period and on such terms and conditions, as may be prescribed.

(2) A medical institution seeking affiliation to the University shall make an application to the University and shall satisfy it that-

(i) the medical institution is under the management of Government or a regularly constituted governing body;

(ii) the financial resources of the medical institution are sufficient to

ensure its continued maintenance and efficient working;

(iii) the strength and qualifications and the terms and conditions of service of the teaching and other staff of the medical institution are satisfactory for the purpose of teaching of prescribed courses of studies and training in the institution;

(iv) the medical institution has framed proper rules governing the conduct and discipline of its employees;

(v) the building of the medical institution is suitable and commodious for its requirements;

(vi) the medical institution has, or can make a provision in the prescribed manner for the residence of students, not residing with their parents or guardians, and their supervision, and physical and general welfare;

(vii) the medical institution has a provision for a library and adequate library service;

(viii) the medical institution is properly equipped with laboratories, museums and other places of practical work required for courses of studies taught in the medical institution;

(ix) the medical institution has, or can make, provision for the residence of its Chief Executive and Deputy Dean, and other members of the teaching staff in the medical institution building or near such building or the residence of students; and

(x) the affiliation of the medical institution shall not be injurious to the education or discipline of the students of other institutions in the neighborhood.

(3) The application shall further contain an undertaking by the medical institution that after the institution is affiliated, any change in the management or the teaching staff shall forthwith be reported to the University and that the teaching staff shall possess such qualifications as are, or may be, prescribed.

(4) The Syndicate shall, after considering the recommendations of the Affiliation Committee, dispose of the application for affiliation in accordance with such procedure, as may be prescribed, and may grant or refuse affiliation:

Provided that the affiliation shall not be refused, unless the medical institution has been given an opportunity of making a representation against the proposed decision.

<u>38.</u> Extension Of Affiliation :-

Where an affiliated medical college desires to add to the courses of studies in respect of which it is granted affiliation, the procedure

prescribed for affiliation of medical colleges shall, as far as possible, be followed.

39. Inspection And Reports :-

(1) Every affiliated medical institution shall furnish to the University such reports, returns and other information, as the University may require, to enable it to judge the efficiency of the medical institution.

(2) The University may call upon any affiliated medical institution to take, within a specified period, such action in respect of any matter mentioned in sub section (2) of section 35 as the University may deem fit.

40. Disaffiliation And Withdrawal Of Privileges :-

(1) Where any affiliated medical institution fails at any time to fulfill any of the requirements mentioned in this Ordinance, or has failed to observe any of the conditions of its affiliation, or its affairs are conducted in a manner which is prejudicial to the interests of education, the Syndicate may, in the prescribed manner, and after considering any representation that the medical institution may wish to make, modify or withdraw all or any of the privileges conferred on the medical institution by the affiliation, or disaffiliate such medical institution.

(2) Where any medical institution has been refused affiliation under sub section (4) of section 37, or all or any of the privileges conferred on it by affiliation have been modified or withdrawn or has been disaffiliated under sub-section (1) it may, within the prescribed period, apply for review to the Syndicate against such refusal, modification, withdrawal or disaffiliation, and the application shall be disposed of in such manner as may be prescribed.

41. University Fund :-

(1) There shall be a fund of the University to be called the University Fund to which shall be credited all money received by it from fee, donations, trusts, bequests, endowments, contributions, grants and all other sources.

(2) All pre-operating costs incurred in connection with the affairs of the University shall be deemed to have been incurred for all intents and purposes from the University Fund and shall be a valid charge on the University Fund.

42. Recovery Of University Dues :-

The University or any person generally or especially authorized by it may apply to the Collector of the District concerned for recovery of any sum due to the University and the Collector shall thereupon proceed to recover the sum due, as if it were an arrear of land revenue:

Provided that the University shall not take any action unless the person concerned is given an opportunity of being heard.

43. Audit And Accounts :-

(1) The accounts of the University shall be maintained in such form and in such manner as may be prescribed.

(2) No expenditure shall be made from the University Fund unless the Resident Auditor in conformity with the Statutes, Regulations and Rules has in the prescribed manner, audited a bill for payment.

(3) The accounts of the University shall be audited in the prescribed manner once a year by an Auditor appointed by the Government in this behalf.

(4) The annual statement of accounts of the University signed by the Treasurer and the Resident Auditor shall be submitted to the Government within six months of the closing of the financial year.

(5) The accounts of the University together with audit objection, if any, and the observations of the Auditor appointed by the Government, and the Treasurer shall in the prescribed manner, be presented to the Board with the remarks of the Finance and Planning Committee.

44. Research Center :-

There shall be a Research Center to undertake inter-disciplinary study for planning, promotion and evaluation of medical education and healthcare system.

45. Functions Of Research Center :-

The functions of the Research Center shall be to-

(i) undertake research and policy studies on all the disciplines of medical and health sciences and reliable education imparting tools;(ii) make studies to determine and define the role of medical scientists, health and hospital care managers, and public health

personnel in overall health development;

(iii) develop universal learning and teaching materials for its own needs and other medical and health institutions in the Province;

(iv) monitor, analyze, utilize and disseminate innovations in basic medical subjects, clinical sciences, healthcare, hospital management and public health fields; and

(v) perform such other functions as may be prescribed.

46. Committee Of Control :-

The Research Center shall be supervised by a Committee of Control consisting of the following members:-

(i) the Vice Chancellor, who shall be its Chairman;

(ii) the Secretary to Government of the Punjab, Health Department;

(iii) the Vice Chancellor, Punjab University or his nominee not below the rank of a Professor;

(iv) a Dean to be nominated by the Syndicate;

(v) Principals of affiliated colleges; and

(vi) the Registrar.

47. Retirement From Service :-

An officer, teacher or other employee of the University shall retire from service-

(i) on such date, after he has completed twenty five years of service qualifying for pension or other retirement benefits as the competent authority may, in the public interest, direct, or

(ii) where no direction is given under clause (i) on the completion of the sixtieth year of his age.

Explanation.- In this section, "Competent authority" means the appointing authority or a person duly authorized by the appointing authority in that behalf, not being a person lower in rank to the officer, teacher or other employee concerned.

48. Opportunity To Show Cause :-

Except as otherwise provided, no officer, teacher or employee of the University holding a permanent post shall be reduced in rank or removed or compulsorily retired from service, unless he has been given a reasonable opportunity of showing cause against the action proposed to be taken against him.

49. Appeal And Review :-

(1) Where an order is passed punishing any officer or any teacher or other employee of the University or altering or interpreting to his disadvantage the prescribed terms and conditions of his service, he shall, where the order is passed by the Vice Chancellor, have the right to appeal to the Board, and if such order is passed by any other officer or teacher of the University, have the right to appeal to the Syndicate against the order. Any person aggrieved by the order of the Appellate Authority may apply for review of order to the Chancellor if such order is made by the Board, and to the Board if such order is made by the Syndicate.

(2) The application for review shall be submitted to the Vice Chancellor who shall refer it to the Chancellor or the Board, as the case may be, with such recommendations, as the Vice Chancellor may consider necessary.

(3) No order on an appeal or application for review, as the case may be, shall be passed without affording to the appellant an opportunity of being heard.

50. Pension, Insurance, Gratuity, Provident Fund And Benevolent Fund :-

(1) The University shall constitute for the benefit of its officers, teachers and other employees in such manner and subject to such conditions as may be prescribed such pension, insurance, gratuity, provident fund and benevolent fund schemes as it may deem fit.
(2) Where any provident fund is constituted under this Ordnance the provisions of the Provident Funds Act, 1925 (XIX of 1925) shall apply to such fund as if it were the Government Provident Fund.

51. Commencement Of Term Of Office Of Authorities :-

When a member of a newly constituted Authority is elected, appointed or nominated, his term of office, as fixed under this Ordinance shall commence from such date as may be prescribed.

52. Filling Of Casual Vacancies In Authorities :-

Any casual vacancy among the elected, appointed or nominated members of any Authority shall be filled, as soon as may be, by the person or persons, or the body who elected, appointed or nominated the member whose place has become vacant and the person elected, appointed or nominated to the vacancy shall be a member of such Authority for the residue of the term for which the person whose place he fills would have been a member.

53. Filling Of Vacancies In Authorities In Certain Circumstances :-

Where a vacancy in the membership of an Authority cannot be filled because of-

(i) the office, the holder whereof was to be a member of the Authority ex- officio, having ceased to exist; or

(ii) the organization, institution or other body, other than the University having either ceased to exist or to function; or

(iii) the occurrence of other circumstances in which it has become impracticable to fill the vacancy,

the vacancy shall be filled in such manner as the Chancellor may direct.

54. Disputes About Membership Of Authorities :-

(1) Notwithstanding anything contained in this Ordinance, a person nominated or elected to an Authority shall cease to be a member of such Authority as soon as he ceases to hold the position by virtue of which he was elected, appointed or nominated.

(2) If a question arises whether any person is entitled to be a member of any Authority the matter shall be referred to a committee consisting of the Chief Executive, Vice Chancellor, the Secretary Health, or his nominee not below the rank of Additional Secretary and the decision of the said committee shall be final.

55. Proceedings Of Authorities Not Invalidated By Vacancies :-

No act, proceedings, resolution or decision of any Authority shall be invalid by reason only of the existence of any vacancy in, or any defect in the constitution of the Authority.

56. Tripartite Mobility :-

(1) Any officer, teacher of the Government or employee of the University on the recommendations of the Syndicate may be directed to serve in any post in the University, or a medical or health research institute, in the public interest.

(2) The Government may, in consultation with the Selection Board place the services of an employee of the Government or any other

University or a medical or research institution, at the disposal of the University in the public interest.

(3) The terms and conditions offered to such person, while giving him a direction under sub section (1) or placing his services at the disposal of the University under sub section (2), shall not be less favorable than those enjoyed by him immediately before his services are placed at the disposal of the University and that full benefit of his previous service shall be allowed to him.

57. First Statutes :-

Notwithstanding anything to the contrary contained in this Ordinance, the Statutes set out in the Schedule appended to this Ordinance shall be deemed to be the Statutes framed under section 32 of this Ordinance and shall continue to remain in force until amended or repealed.

58. Removal Of Difficulties :-

If any difficulty arises as to the first constitution or reconstitution of any Authority after the commencement of this Ordinance or otherwise in giving effect to the provisions of this Ordinance, the Chancellor may, on the recommendation of the Vice Chancellor or Chief Executive give appropriate directions to remove such difficulty.

SCHEDULE 1 SCHEDULE I (SEE SECTION 57) THE FIRST STATUTES OF THE UNIVERSITY OF HEALTH SCIENCES, LAHORE 1. Faculties.- The University shall include the following Faculties-(i) Anatomy (including Histology and Embryology); (ii) Physiology and Bio-Chemistry; (iii) Forensic Medicine and Toxicology; (iv) Pharmacology and Therapeutics; (v) Pathology and allied subjects; (vi) Community Medicine and Public Health; (vii) Internal Medicine and allied subjects; (viii) Ophthalmology; (ix) ENT; (x) Surgery and allied subjects; (xi) Gynecology and Obstetrics; (xii) Dentistry and allied subjects; (xiii) Nursing; (xiv) Paramedical and allied Health Sciences; and (xv) Healthcare and Hospital Management.

2. The Board of Faculties.- (1) There shall be a Board of each Faculty, which shall consist of-

(i) the Dean to be appointed in the manner as may be prescribed;

(ii) the Professors and the Chairpersons of the teaching departments and Directors of institutes comprising the Faculty;

(iii) one Associate Professor to be nominated by rotation in order of Seniority from each teaching department and institute in the Faculty; and

(iv) three teachers to be nominated by the Academic Council by reason of their specialized knowledge of the subjects which, though not assigned to the Faculty, have in the opinion of the Academic Council important bearing on the subjects assigned to the Faculty.

(2) The members mentioned in clauses (iii) and (iv) of sub-paragraph (1) shall hold office for three years.

(3) The quorum for meeting of a Board of Faculty shall be one half of the total number of members, a fraction being counted as one.

(4) The Board of each Faculty shall, subject to the general control of the Academic Council and the Syndicate, have the powers to-

(i) co-ordinate the teaching, publication and research work in the subjects assigned to the Faculty;

(ii) scrutinize the recommendations of the Board of Studies comprised in the Faculty in regard to the appointment of paper setters and examiners, except for research examination, and to forward the panels of suitable paper setters and examiners for each examination to the Vice Chancellor;

(iii) consider any other academic matter relating to the Faculty and to report thereon to the Academic Council; and

(iv) perform such other functions as may be assigned to it.

3. Dean.- (1) There shall be a Dean of each Faculty, who shall be the Chairman and Convener of the Board of Faculty.

(2) The Dean of each Faculty shall be appointed by the Chancellor from amongst the three senior most Professors in the Faculty for a period of three years and shall be eligible for reappointment:

Provided that if no Professor is available in a Faculty a Professor from some other Faculty may act as Dean till a Professor of the Faculty itself is appointed.

(3) The Dean shall present candidates for admission to degrees except Honorary Degrees, in the course falling within the purview of the Faculty.

(4) The Dean shall exercise such administrative and academic powers as may be delegated to him.

4. Teaching department and institutes.- (1) There shall be a teaching department or institute for each subject or a group of subjects, as may be prescribed by Regulations and each teaching department and institute shall be headed by a Chairperson and Director, respectively.

(2) The Chairperson of a teaching department and the Director of an institute shall be appointed by the Syndicate on the recommendation of the Vice Chancellor from amongst the three senior most Professors of the teaching department or institute, as the case may be, for a period of three years and shall be eligible for reappointment:

Provided that in a teaching department or institute where there are less than three Professors the appointment shall be made from amongst the three senior most Professors and Associate Professors of the teaching department or institute: Provided further that in a teaching department or institute in which there is no Professor or Associate Professor, no such appointment shall be made and the teaching department or institute shall be looked after by Dean of the Faculty with the assistance of the senior most teacher of the concerned teaching department or institute, as the case may be.

5. Board of Studies.- (1) There shall be a separate Board of Studies for each subject or group of subjects, as may be prescribed by Regulations.

(2) Each Board of Studies shall consist of -

(i) the Director of the institute and Chairperson of the teaching department;

(ii) all Professors in the institute and teaching department;

(iii) two experts to be appointed by the Vice Chancellor;

(iv) three teachers, other than University teachers, to be appointed by the Syndicate from Colleges; and

(v) all principal executive officers of affiliated medical institutions:

Provided that in the case of professional subjects which are taught in the affiliated institutes and Colleges only and not in the University, Board of Studies shall consist of -

(i) the Principals of the Colleges, and heads of the institutes concerned;

(ii) five teachers of the Colleges, to be appointed by the Syndicate; and

(iii) two experts to be appointed by the Vice Chancellor:

Provided further that in the case of such subjects as are taught in the affiliated colleges only and not in the University, the Board of Studies shall consist of-

(i) three teachers from the Colleges doing teaching work in the subject to be appointed by the Academic Council; and

(ii) two experts to be appointed by the Vice Chancellor.

(3) The term of office of members of the Board of Studies other than ex-officio members shall be three years.

(4) The quorum for meetings of the Board of Studies shall be one half of the total number of members, a fraction being counted as one.

(5) The Chairperson or Director of the teaching department or institute concerned, as the case may be, shall be the Chairman and Convener of the Board of Studies. Where in respect of a subject there is no teaching department or institute in the University, the Syndicate shall appoint the Chairman.

(6) The functions of the Board of Studies shall be to-

(i) advise the Authorities on all academic matters connected with instruction, publication, research and examination in the subject or subjects concerned;

(ii) propose curricula and syllabi for all degree, diploma and certificate courses in the subject or subjects concerned;

(iii) suggest a panel of names of paper setters and examiners in the subject or subjects concerned; and

(iv) perform such other functions as may be prescribed by Regulations.

6. Advanced Studies and Research Board.- (1) The Advanced Studies and Research Board shall consist of-

(i) the Vice Chancellor;

(ii) the Deans;

(iii) three Professors other than Deans to be appointed by the Syndicate;

(iv) three medical teachers having research qualifications and experience to be appointed by the Academic Council; and

(v) three teachers from affiliated colleges having research qualifications to be appointed by the Academic Council.

(2) The term of office of members of the Advanced Studies and Research Board, other than ex-officio members, shall be three years.

(3) The quorum for a meeting of the Advanced Studies and Research Board shall be one-half of the total number of members, a fraction being counted as one.

(4) The functions of the Advanced Studies and Research Board shall be to-

(i) advise the Authorities on all matters connected with the promotion of advanced studies and research in the University;

(ii) consider and report to the Authorities on the institution of research degree in the University;

(iii) propose Regulations regarding the award of research degrees;

(iv) appoint supervisors for research studies and to determine the subjects of their thesis;

(v) recommend panels of names of paper setters and examiners for research examinations after considering the proposals of the Board of Studies in this behalf; and

(vi) perform such other functions as may be prescribed.

7. Selection Board.- (1) The Selection Board, in relation to the appointment of teachers, officers, members and other persons of the academic staff, shall consist of -

(i) the Vice Chancellor (Chairman);

(ii) the Chairman or a member of the Punjab Public Service Commission to be nominated by the Chairman;

(iii) the Secretary to Government of the Punjab, Health Department;

(iv) the Dean of the Faculty concerned;

(v) two principal executive officers of the constituent colleges to be nominated by the Vice Chancellor; and

(vi) the Registrar:

Provided that in relation to the appointment of officers and other persons of the administrative staff, the Selection Board shall consist of-

(i) the Chief Executive (Chairman);

(ii) the Secretary to Government of the Punjab, Health Department;

(iii) the Treasurer;

(iv) one member co-opted by the Chief Executive; and

(v) the Registrar.

(2) The members other than ex-officio members shall hold office for three years.

(3) The quorum of Selection Board shall be, in case of selection of academic staff, four and in case of selection of administrative staff, three.

(4) No member who is a candidate for the post to which appointment is to be made shall take part in the proceedings of the Board.

(5) In selecting candidates for the posts of Professors and Associate Professors, the Selection Board shall co-opt or consult three experts in the subject concerned and in selecting candidates for other teaching posts, two experts in the subject concerned, to be nominated by the Vice Chancellor from a standing list of experts for each subject approved by the Syndicate on the recommendations of the Selection Board and revised from time to time.

8. Functions of the Selection Board.- (1) The respective Selection Board for academic and administrative posts shall consider the applications received in response to an advertisement or the cases of persons whose services are to be acquired on deputation basis, and recommend to the Syndicate or the Executive Committee, as the case may be, the names of suitable candidates and persons for

appointment to teaching or other posts, as the case may be, and may also recommend:-

(i) the grant of a higher initial pay in a suitable case for reasons to be recorded; or

(ii) the appointment of an eminently qualified person to a Professorship in the University on terms and conditions other than those prescribed; or

(iii) cases of move-over and award of increments or cash awards on the basis of research contribution as may be prescribed.

(2) In the event of unresolved difference of opinion between the Selection Board and the Syndicate or Executive Committee, the matter shall be referred to the Board whose decision thereon shall be final.

9. Finance and Planning Committee.- (1) The Finance and Planning Committee shall consist of-

(i) the Chief Executive, who shall be its Chairman;

(ii) a Pro Vice Chancellor to be nominated by the Vice Chancellor;

(iii) one member of the Syndicate to be appointed by the Syndicate;

(iv) two members of the Academic Council to be appointed by the Academic Council;

(v) the Secretary to Government of the Punjab, Health Department, or his nominee;

(vi) the Secretary to Government of the Punjab, Finance Department, or his nominee;

(vii) the Treasurer; and

(viii) the Registrar.

(2) The term of office of the appointed members shall be three years.

(3) The quorum for a meeting of the Finance and Planning Committee shall be three.

10. Functions of the Finance and Planning Committee.-(1) The functions of Finance and Planning Committee shall be to-

(i) consider the annual statement of accounts and the annual and revised budget estimates and advise the Executive Committee thereon;

(ii) review periodically the financial position of the University;

(iii) advise the Executive Committee and the Board on all matters relating to planning, development, finances, investments and accounts of the University; and (iv) perform such other functions as may be prescribed.

11. Affiliation Committee.- (1) The Affiliation Committee shall consist of-

(i) a Chairman to be nominated by the Syndicate;

(ii) two Professors to be nominated by the Academic Council;

(iii) two teachers to be nominated by the Syndicate;

(iv) Director General Health Services, Punjab; and

(v) representative of Pakistan Medical and Dental Council.

(2) The term of office of the members of the Committee, other than ex-officio members, shall be two years.

(3) The Affiliation Committee may co-opt not more than three experts who shall be counted for the quorum of an inspection of the Affiliation Committee.

(4) The quorum for a meeting of, or for an inspection by, the Affiliation Committee shall be three.

(5) The Deputy Registrar of the University dealing with the affiliation cases or such other person as may be designated by the Vice Chancellor for this purpose shall act as Secretary of the Committee. 12. Functions of the Affiliation Committee.- The functions of the Affiliation Committee shall be to-

(i) inspect the educational institution seeking affiliation with or admission to the privileges of the University and to advise the Syndicate thereon;

(ii) inquire into complaints alleging breach of conditions of affiliation by affiliated colleges and to advise the Syndicate thereon; and

(iii) perform such other functions as may be prescribed by Regulations.

13. Discipline Committee.- (1) The Discipline Committee shall consist of-

(i) a Chairman to be nominated by the Vice Chancellor;

(ii) two professors to be nominated by the Academic Council;

(iii) two professors to be nominated by the Syndicate; and

(iv) the Teacher or officer in charge of students affairs by whatever name called (member/Secretary)

(2) The term of office of the members of the Committee, other than ex-officio member, shall be two years.

(3) The quorum for a meting of the Discipline Committee shall be four.

14. Functions of the Discipline Committee.- The functions of the Discipline Committee shall be to-

(i) propose Regulations to the Academic Council relating to the conduct of University students, maintenance of discipline and breach of discipline; and(ii) perform such other functions as may be prescribed.